

(V)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA NO.2241/93

DATE OF DECISION: 21.10.93.

SHRI J.P. NATH

...APPLICANT

VERSUS

UNION OF INDIA & ANOTHER

...RESPONDENTS

CORAM: **THE HON'BLE MR. N.V. KRISHNAN, VICE-CHAIRMAN
THE HON'BLE MR. B.S. HEGDE, MEMBER (J)**

FOR THE APPLICANT

SHRI G.D. BHANDARI,
COUNSEL.

ORDER (ORAL)
(HON'BLE MR. N.V. KRISHNAN)

We have heard the learned counsel for the applicant. The applicant is aggrieved by the Annexure A-1 order dated 16.8.93 issued by an Assistant Engineer from the office of the second respondent, cancelling the allotment of Government quarter on the ground of subletting and construction of jhuggies. It is stated that no show cause notice was given to the applicant to explain why such an action should not be taken against him.

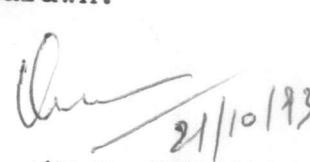
The applicant is also aggrieved by the Annexure A-9 proceedings by which the Divisional Superintending Engineer (C), Northern Railway, Bikaner has initiated disciplinary proceedings against the applicant on more or less the same ground.

We have heard the learned counsel. We are of the view that in so far as the disciplinary proceedings are concerned, no case is made out for our interference at this stage and, therefore, this application will be restricted only in respect of the applicant's grievance against Annexure A-1 order.

The learned counsel for the applicant submits that in so far as Annexure A-1 is concerned, he has already filed a separate O.A. and, therefore, no relief can be considered in this O.A. In so far as the disciplinary proceedings are concerned, we have heard the learned counsel. After arguments, the learned counsel seeks permission to withdraw the O.A. Permission is granted. The O.A. is dismissed, as withdrawn.

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(B.S. HEGDE)
MEMBER (J)


21/10/13
(N.V. KRISHNAN)
VICE-CHAIRMAN